GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:312 ANSWERED ON:27.07.2010 RELEASE OF PRISONERS Dashmunsi Deepa ;Mishra Shri Mahabal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of some State Governments having released prisoners sentenced for life before the expiry of their prison term;
- (b) if so, the details thereof;
- (c) the total number of such cases reported during each of the last three years and the current year, State-wise;
- (d) whether the Government has issued any advisory to regulate the release of prisoners before the expiry of their prison term; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a):'Prisons' is a State subject under list II of the Seventh Schedule of the Constitution of India and, therefore, Prison Administration is primarily the responsibility of the State Governments.

The Government of India has not received any such report from the State Governments, regarding release of prisoners sentenced for life before the expiry of their prison term.

- (b) & (c): Do not arise.
- (d): No Madam.
- (e): Does not arise.